

**GOVERNMENT OF INDIA  
LABOUR  
LOK SABHA**

UNSTARRED QUESTION NO:5294  
ANSWERED ON:28.04.2003  
MINIMUM WAGES ACT  
PRABODH PANDA

**Will the Minister of LABOUR be pleased to state:**

- (a) whether the Minimum Wages Act has not been implemented in several States;
- (b) if so, the names of such States; and
- (c) the steps being taken to implement the Minimum Wages Act all over the country?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF LABOUR(SHRI VIJAY GOEL)

(a) to (c): The Minimum Wages Act, 1948 has been adopted and implemented by all the State Governments/Union Territories except Sikkim. The enforcement of the provisions of the Act is secured through the Central/State enforcement machineries. The officers of these machineries are appointed as inspectors under the Act. They conduct regular inspections and whenever they come across any case of non-payment or less payment of minimum wages, they advise the employers to make payment of shortfall of wages. There are legal and penal provisions in the Act against the defaulting employers.